

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
STARRED QUESTION NO. *50
TO BE ANSWERED ON 06.02.2019

UTILISATION OF ATOMIC ENERGY

*50. SHRI NAGAR RODMAL:
SHRI SUMEDHANAND SARSWATI:

Will the PRIME MINISTER be pleased to state:

- (a) whether any agency/institution is being set up to ensure more effective utilization of atomic energy and if so, the details thereof;
- (b) the targets fixed regarding generation/utilisation of power from atomic energy for the Eleventh and Twelfth Five Year Plans;
- (c) whether the said targets have been achieved and if so, the details thereof; and
- (d) the details of future action plan for atomic energy?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

(a)to(d) A statement is placed on the Table of the House.

Government of India
Department of Atomic Energy

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *50 DUE FOR ANSWER ON 06.02.2019 BY SHRI NAGAR RODMAL AND SHRI SUMEDHANAND SARSWATI REGARDING UTILISATION OF ATOMIC ENERGY.

- (a) Two Public Sector Enterprises (PSEs) under the administrative control of Department of Atomic Energy (DAE), namely Nuclear Power Corporation of India Limited (NPCIL) for indigenous Pressurised Heavy Water Reactors (PHWRs) & Light Water Reactors (LWRs) based on international cooperation, and Bhartiya Nabhikiya Vidyut Nigam Limited (BHAVINI) for Prototype Fast Breeder Reactor (PFBR) / Fast Breeder Reactors (FBRs) are mandated for implementation of the nuclear power plants in the country for generation of electricity from nuclear fuel.

- (b) The generation target for XI five year Plan (2007-12) was 163395 Million Units (MUs) and that for the XII five year Plan (2012-17) was 241748 MUs.

- (c) The actual generation in the XI Plan and XII Plan was 109642 MUs and 183488 Million Units respectively. The shortfall in generation was attributed to the following:
 - (i) Lower generation from plants in operation due to non-availability of the domestic fuel in required quantity, for the first three years of the XI Plan period, upto 2009-10.

 - (ii) Missing of Generation Targets from KKNPP 1&2 (2X1000 MW) on account of local protests resulting into halting of commissioning work at KKNPP-1&2 project for Nine (9) months from September 2011 to March 2012, when project commissioning activities were at its peak. Consequent to this, additional time was required to remobilize the workforce and contractors. Subsequently, in the year 2013, the project commissioning was further impacted due to litigation by anti nuclear groups against project and the compliance of the directives of Hon. Supreme court thereon.

(iii) Delay in manufacturing and supply of critical equipment, by domestic Industry, for the First of its Kind 700 MW indigenous PHWRs under construction viz. KAPP-3&4 (2X700MW) and RAPP-7&8 (2X700MW) which led to delay in their completion. There was also a delay in completion of the 500 MW Prototype Fast Breeder Reactor (PFBR).

(d) The Government has taken several measures to enhance the generation from nuclear power plants in the country:

(i) Securing fuel supply for Reactors in operation & under construction:

- Conclusion of fuel supply contracts with several countries for existing and future fleet of reactors under IAEA Safeguards.
- Augmentation of fuel supplies from domestic sources.

(ii) Augmenting nuclear power capacity:

- Resolution of issues related to Civil Liability for Nuclear Damage (CLND) Act & Creation of Indian Nuclear Insurance Pool (INIP).
- Accord of administrative approval and financial sanction of - ten (10) indigenous 700 MW Pressurized Heavy Water Reactors (PHWRs) to be set up in fleet mode & two (02) units of Light Water Reactors (LWRs) to be set up in cooperation with Russian Federation.
- Amendment of the Atomic Energy Act to enable Joint Ventures of Public Sector Companies to set up nuclear power projects.
- Enhanced project monitoring to identify and address the issues affecting project progress at multiple levels coupled with close monitoring through Pro-Active Governance And Timely Implementation “PRAGATI” platform.
